

IN THE HIGH COURT OF BOMBAY AT GOA.

(LD-VC-CRI-15/2020)

Kalpana BhonsleAppellant

Vs

State of Goa Respondents

Shri R. Menezes, Advocate for the Applicant.

Coram:- DAMA SESHADRI NAIDU, J.

Date: 16th September 2020.

P.C.

The learned counsel for the appellant informs me that the parties are exploring an amicable settlement. He needs three weeks time. As I could not see the learned counsel for the contesting respondent, the appellant's counsel informs me that he could not login though he had been trying. At any rate, the appellant's counsel has already informed the counsel for the contesting respondent.

2. Under these circumstances, let the matter be posted on 7.10.2020.
3. In the meanwhile, the Registry will call for the Records and Proceedings from the trial Court.

DAMA SESHADRI NAIDU, J.

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